

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-302
IB-1571/ND/2019

IN THE MATTER OF:

M/s. IndiaBulls Consumer finance Ltd
Vs
M/s. White Feather Hospitality Pvt. Ltd

...Applicant

...Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 02.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shyam
For the Respondent :

ORDER

Ld. Counsel for petitioner is directed to comply the order dated 29.01.2020 vide which the petitioner is directed to serve the notice through publication circulated in the area where the registered office of the Corporate Debtor is situated. One last opportunity is being granted to comply order dated 29.01.2020, no further adjournment will be granted on any ground. List the case on **26.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)